

19.06.2020

Pursuant to the Order No.1347/DHC/2020 dated 29.05.2020 issued by Hon'ble High Court of Delhi and in continuation to this Office orders No.819903/DJ/RADC/2020 dated 16.05.2020 and No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, it has been directed that the functioning of the Courts at Rouse Avenue District Court Complex shall further continue to remain suspended till 14.06.2020 on the same terms.

All the pending matters listed before each Court at Rouse Avenue District Court Complex during the period from 01.06.2020 to 12.06.2020 would stand adjourned en-bloc. However, the matters listed for final arguments shall be taken up through video conferencing, in terms of Order passed by Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 on the date fixed by the concerned Court.

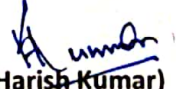
As this matter is at the stage of arguments, it can be taken up through video conference.

Let notice be issued by way of digital mode (email or WhatsApp) to seek consent of Ld. counsel for appellant and Ld. PP for CBI for conducting the proceedings in the case through video conferencing. Parties be also informed to file written submissions in brief synopsis form.

Ahlmad shall also report if judicial file of the case can be made available digitally.

A copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court.

List the matter for reply/consent on **24.06.2020**.


(Harish Kumar)
Special Judge (PC Act), (CBI-200)
Rouse Avenue District Court,
New Delhi/19.06.2020

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Pursuant to the Order No.1347/DHC/2020 dated 29.05.2020 issued by Hon'ble High Court of Delhi and in continuation to this Office orders No.819903/DJ/RADC/2020 dated 16.05.2020 and No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, it has been directed that the functioning of the Courts at Rouse Avenue District Court Complex shall further continue to remain suspended till 14.06.2020 on the same terms.

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As this is an application seeking permission regarding exchange of demonetized trap money of Rs. 10,000/-, it can be taken up through video conference.

Let notice be issued by way of digital mode (email or WhatsApp) to seek consent of Ld. PP for CBI for conducting the proceedings in the case through video conferencing.

Ahlmad shall also report if judicial file of the case can be made available digitally.

A copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court.

List the matter for reply/consent on 25.06.2020.


(Harish Kumar)
Special Judge (PC Act), (CBI-20),
Rouse Avenue District Court,
New Delhi/19.06.2020